

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-208
IB-2414/ND/2019
IA/3105/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd
Vs
Stockflow Express Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code, 2016

Order delivered on 19.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Alok Kaushik, IRP, Mr. Rajendra Beniwal, Mr. Kumar
Sumit appearing on behalf of IRP
For the Respondent : Mr. Dipender Chauhan for R-5

ORDER

IA/3105/2020:-

The present application has been filed on behalf of IRP stating therein the progress report of CIRP. The same is taken on record.

- Sd/-

(K.K. VOHRA)
MEMBER (T)

- Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-209
IB-2414/ND/2019
IA/1423/2020

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd
Vs
Stockflow Express Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC Code, 2016

Order delivered on 19.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rajendra Beniwal appearing on behalf of IRP
For the Respondent :

ORDER

IA/1423/2020:-

The present application has been filed on behalf of IRP u/s 33(2) of the IBC 2016 to intimate the decision of CoC for liquidation of the Corporate Debtor.

In course of hearing, it has come to our notice that petitioner/IRP has not made Suspended Board of Directors as a party in the memo of appearance, therefore, petitioner/IRP is directed to make necessary corrections in the memo of appearance, thereafter the matter shall be taken up for hearing. Petitioner seeks one week time to make necessary corrections in the memo of parties. Prayer is allowed. List the case after the receiving of fresh/amended memo of parties.

-Sd-

(K.K. VOHRA)
MEMBER (T)

- Sd -

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)